

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 62/453/2021**

This the 15th day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Ahmad Ali age 40 years, S/o Gh. Mehdi R/o Village Choskore, District Kargil, Ladakh-194103.

.....Applicant

(Advocate:- Mr. Jasbir Singh Jasrotia)

**Versus**

1. Union Territory of Ladakh through Commissioner/Secretary to Govt. Health & Family Welfare Department Ladakh-194101.
2. Director Health & Family Welfare of Union Territory, Ladakh-194101.
3. Chief Medical Officer Kargil-194103.

.....Respondents

(Advocate: Mr. Rajesh Thappa, D.A.G. for Mr. Amit Gupta, A.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Applicant Ahmad Ali seeks the following relief in the present O.A.:-

“(i) Allow this application of the applicant.

(ii) Issue appropriate order/direction directing the respondents for grant of scale of Rs. 5000-8000 to the applicant serving in Health and Family Welfare Department with effect from the date on which the applicant become eligible/entitled as per SRO 149 of 1973 along with all arrears, monetary and consequential benefits because applicant is 10+2 along with IT Diploma Holder as such being “Semi Skilled at Category ‘A’ of Schedule-C of SRO 149 of 1973 is entitled to the above mentioned grade in the interest of justice, equity and good conscious.

(iii) Any other order, command or directions which this Hon'ble Tribunal may deem just and proper in the given facts and circumstances of the case may also be passed in favour of applicant and against the respondents.

(iv) Applicant may also be awarded costs."



2. During the course of arguments, learned counsel for applicant submitted that the facts of the present O.A. are identical to those of LPASW No. 123/2015 titled State of J&K v/s Ranbir Government Press Employees Association, Jammu which was disposed of by the Hon'ble High Court of J&K vide order dated 08.05.2017. It was further argued by the learned counsel for applicant that the present O.A. can be disposed of by directing the respondents to apply the order passed in aforementioned LPASW to the case of applicant and dispose of his case in terms of the said judgment of the Hon'ble High Court.

3. In view of the submission of learned counsel for applicant and learned DAG appearing for learned AAG for respondents and going through the record, the O.A. is disposed of. Respondents are directed to consider and dispose of the case of applicant in terms of the dated 08.05.2017 passed by the Hon'ble High Court of J&K in LPASW No. 123/2015 titled State of J&K v/s Ranbir Government Press Employees Association, Jammu (Annexure A6) and also other existing laws by way of reasoned and speaking order within period of 4 weeks from receipt of certified copy of this order with intimation to the applicant. No costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**